

24.09.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.  
All the accused with their Ld. Counsels.

(Through VC using Cisco WebEx App.)

As per the roster prepared under directions of Ld. District & Sessions Judge-cum-Special Judge (PC Act) CBI, RADC, New Delhi, this Court has been convened physically today.

However, Ld. Counsel for accused no.1 had requested that the accused and Ld. Counsels be permitted to address arguments through VC keeping in mind the age of the accused. Therefore, the Court is hearing the arguments through VC, though the undersigned is present in the Court for convening the same physically.

Ld. Counsel for accused no.1 has provided the documents which he will be relying upon in three volumes in physical form as well as through pen drive.

Ld. Counsel submits that he be given 10 days time so that he can prepare written arguments for better appreciation of the defence by this Court.

Request allowed.

Other Ld. Counsels shall also prepare written arguments and give a list of documents relied upon by them

so that the Court can appreciate their defence better.

List again now on 06.10.2020 at 10.00 A.M  
through VC.

A copy of this order be sent through WhatsApp to  
Ld.Sr.PP for CBI, all the accused and their Ld. Counsels.



(ARUN BHARDWAJ)  
Special Judge-05, CBI (PC Act)  
Rouse Avenue District Court  
Delhi/24.09.2020 (D)